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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CM(M) 950/2022, CM APPL. 21207/2023 & 65276/2023**

TILAK RAJ CHITKARA Petitioner

Through: Mr B.B. Panda, Mr Himanshu Dalal,
and Mr Sachin Jha, Advocates along
with Petitioner in person

versus

MANISHA JAIN Respondent

Through: Mr Nipul Katyal and Ms Kismat
Chauhan, Advocates

CORAM:

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

% **18.12.2023**

1. This is the second call in this matter.
2. At first call when the matter was called at 11:00 A.M., the Petitioner had handed over the keys of the suit property to the Respondent, who was present in Court. He stated that the property has been vacated.
3. The matter was passed-over to enable Respondent to inspect the suit property and verify that the same is in a vacant situation.
4. The matter has now taken up on second call at 04:15 P.M.
5. The learned counsel for the Respondent states on instructions from Respondent that the suit property has been inspected and is lying vacant. He states that Respondent has changed the locks, put her personal locks and the keys are now lying under her possession.
6. It is, therefore, recorded that the vacant and peaceful possession of the suit property has been received by the Respondent today i.e., 18.12.2023 in



these proceedings.

7. The parties request that the matter be referred to Delhi High Court Mediation and Conciliation Centre for a resolution with respect to the arrears of rent and security deposit.

8. At request of the parties, list the matter before Delhi High Court Mediation and Conciliation Centre on 04.01.2024 at 02:30 P.M.

9. List the matter before Court on 26.04.2024.

MANMEET PRITAM SINGH ARORA, J
DECEMBER 18, 2023/rk/MG

[Click here to check corrigendum, if any](#)